

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 595 OF 2022

IN THE MATTER OF:

SARITA SINGH

.....APPLICANT

VERSUS

STATE OF U.P. & ORS

.....RESPONDENT(S)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE OF THE ORDER DT. 19.08.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE REPORT DT. 18.10.2025 HEREWITH AS ANNEXURE R-1	
3.	COPY OF THE LETTER DT. 08.10.2025 ANNEXED HEREWITH AS ANNEXURE R-2	
4.	COPY OF THE LETTER DT. 11.10.2025 ANNEXED HEREWITH AS ANNEXURE R-3	
5.	COPIES OF THE LETTER DT. 21.10.2025 ANNEXED HEREWITH AS ANNEXURE R-4	

THROUGH COUNSEL

A handwritten signature in black ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 26.10.2025

PLACE: NOIDA



BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 595 OF 2022

IN THE MATTER OF:

SARITA SINGH

.....APPLICANT

VERSUS

STATE OF U.P. & ORS

.....RESPONDENT(S)

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE OF
THE ORDER DT. 19.08.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, NEW DELHI

I, Dr. Vijay Kumar Singh aged about 54 years S/o Sh. Permanand Singh presently posted as District Magistrate Meerut, do hereby solemnly affirm and state on oath as under:



That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the grievance of the applicant is regarding illegal encroachment by 107 families over the lake area situated in the wildlife

4

sanctuary in the area of Nangla Gosain, Block Parikshitgarh, Tehsil Mawana, District Meerut damaging the biodiversity and the environment of the lake and wildlife sanctuary.

4. That the above captioned matter was last listed for hearing on 19.08.2025, wherein the Hon'ble Tribunal directed as under:

"4. Vide order dated 11.02.2025, this Tribunal had directed the Chief Secretary, Government of U.P., to place the matter before the Government of U.P. for taking appropriate decisions with regard to the resettlement of the eligible families expeditiously, and the learned Amicus Curiae was also requested to file his report.

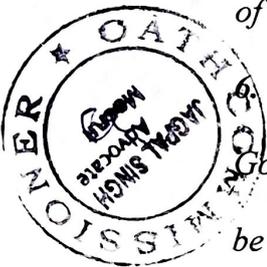
5. Learned counsel for respondents no. 1, 2, and 4 sought five months' time for submission of a compliance affidavit by the Chief Secretary, Government of U.P., in terms of the above order.

6. Interim Action Taken Report may be filed by the Chief Secretary, Government of U.P., within two months, and further extension of time shall be granted based on its assessment.

7. Learned Amicus Curiae has submitted that he could not visit the site due to the pending resettlement process of eligible families to be undertaken by the respondents, and he also seeks time to visit the site and submit his report.

8. Learned Amicus Curie may visit the land in question and submit his report giving his observations/recommendations/ suggestions with in two months.

9. The District Magistrate, Meerut; DFO, Meerut; Senior Superintendent of Police, Meerut; and Regional Officer, UPPCB, Meerut are directed to extend necessary cooperation and coordination to the learned Amicus



4

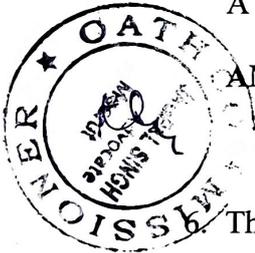
Curiae during his visit, and the SSP, Meerut, is further directed to provide requisite police/security assistance during the visit.

12. Respondent No. 2 – DFO, Meerut and Respondent No. 4 – District Magistrate, Meerut are directed to file further reports giving all requisite details regarding the implementation of the action plan for utilization of the above-mentioned land (which was made free from encroachment), along with photographs/video clips in support thereof, within two months.”

5. That in compliance with the above order, the Sub-Divisional Magistrate, Mawana, vide report dated 18.10.2025, informed that in pursuance of the Hon’ble Tribunal’s directions under points 4, 7, 8, and 9, a site inspection of the lake land in Village Nangla Gosai was conducted on 15.10.2025 by the learned Amicus Curiae.

A Copy of the report dt 18.10.2025 has been annexed herewith as

ANNEXURE R-1.



That with regard to compliance of points 5 and 6 of the Hon’ble Tribunal’s order, it is respectfully submitted that as per the letter of the Special Secretary, Government of U.P., No. 842/One-6-2025, Revenue Section-6, Lucknow, dated 08.10.2025, a proposal was sought from the District Administration, Meerut, for the rehabilitation of 107 Families residing on the lake land of Village Nangla Gosai, Tehsil Mawana, to the available land (approx. 50 acres) in Village Bhainsaya, Tehsil Rasoolabad, District Kanpur Dehat, registered in the name of the Rehabilitation Department, along with an updated list of 107 families proposed for relocation.

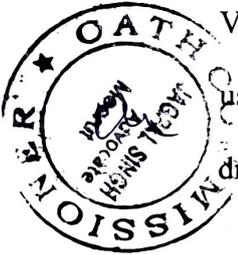
[Handwritten signature]

A Copy of the letter dt. 08.10.2025 has been annexed herewith as
ANNEXURE R-2.

7. Accordingly, the Special Secretary, Government of U.P., Revenue Section-6, Lucknow vide letter No. 861 dated 11.10.2025, has been informed that the proposal for the rehabilitation of 107 families residing on the lake land in Village Nangla Gosai, Pargana Kithore, Tehsil Mawana, has been submitted to the Government after on-site verification.

A Copy of the letter dt. 11.10.2025 has been annexed herewith as
ANNEXURE R-3.

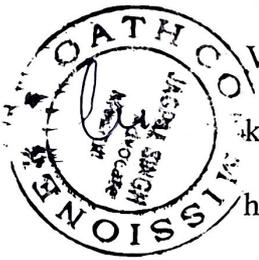
8. Further, in compliance with point 12 of the Hon'ble Tribunal's order, physical verification of the khasra numbers pertaining to the lake located in Village Nangla Gosai, Pargana Kithore, Tehsil Mawana, was carried out using a drone survey. The photographs and videos obtained through the drone depict the current condition of the entire lake area as detailed below:



S. No.	Khasra No.	Area as per Revenue Record (ha)	Area Free from Encroachment (ha)	Encroached Area (ha)	Area Cleared from Encroachment (ha)	Type/Extent of Permanent Possession (ha)	Remarks
1.	538 mi.	0.4050	0.4050	—	—	—	Entirely free from encroachment
2.	569 mi.	39.1150	37.6991	1.4159 ha	—	Popultion/1.4159 ha	The 37.6991 ha area is encroachment free and in the remaining 1.4159 is inhabited by families residing in kaccha/pucca houses
3.	571/1/1 mi.	1.9600	1.9600	—	—	—	Entirely free from encroachment

S. No.	Khasra No.	Area as per Revenue Record (ha)	Area Free from Encroachment (ha)	Encroached Area (ha)	Area Cleared from Encroachment (ha)	Type/Extent of Permanent Possession (ha)	Remarks
4.	572 mi.	14.8840	14.3499	0.5341 ha	—	Population /0.5341 ha	The 14.3499 ha area is encroachment free and in the remaining 0.5341 ha is inhabited by families residing in kaccha/pucca houses
5.	600 mi.	14.0620	14.0620	—	—	—	Entirely free from encroachment
6.	602/1	0.6320	0.6320	—	—	—	Entirely free from encroachment
7.	607/2/1	0.0250	0.0250	—	—	—	Entirely free from encroachment
8.	624/1 mi.	0.1770	0.1770	—	—	—	Entirely free from encroachment
9.	622 mi.	0.2280	0.2280	—	—	—	Entirely free from encroachment
	Total	71.4880	69.5380	—	—	1.9500	

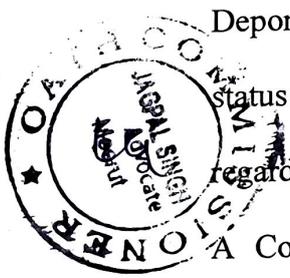
9. That as per the above table, it is submitted that the total lake area located in Village Nangla Gosai, Pargana Hastinapur, Tehsil Mawana comprises nine khasra numbers measuring a total of 71.488 hectares, out of which 69.538 hectares are free from encroachment, covered with wild grass and vegetation. No permanent encroachment has been found on the said 69.538 hectares.



10. That the rehabilitation proposal, along with an updated list for relocation of 107 families residing on the lake land in Village Nangla Gosai, Tehsil Mawana, District Meerut to District Kanpur Dehat, has already been

forwarded to the State Government, and action at the Government level is under process, which may take some time.

11. That the Secretary, Government of U.P., Revenue Section-6, has written a letter dt. 21.10.2025 to the Deponent. That the said letter states that the District Magistrate, Kanpur Dehat vide letter dated 13.10.2025 has submitted a proposal for allotment and rehabilitation of 55 families over 11.1375 hectares of land recorded in the name of the Rehabilitation Department in village Bhainsaiya, Tehsil Rasoolabad, District Kanpur Dehat, and 52 families over 10.530 hectares of vacant land recorded in the name of the Rehabilitation Department in village Tajpur Tarsauli. Accordingly, it is likely that the process of rehabilitating the affected families may take some time. That further the Secretary, Government of U.P., Revenue Section-6, vide letter dt. 21.10.2025 has directed the Deponent to apprise the Hon'ble Tribunal of the current comprehensive status of the present matter and has requested two months' time to update regarding the further progress.



A Copy of the letter dt. 21.10.2025 has been annexed herewith as **ANNEXURE R-4.**

12. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Meerut on this 26-10-25 day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.




DEPONENT

Serial No. 178 / 2025 No. 554
Certified by Shri. Dr. V. K. Singh
Identified by Shri. Anil Kumar Tomar
Made this affidavit on behalf of M. T. Mawani,

26-10-2025

Annex-1

कार्यालय उप जिलाधिकारी मवाना, जनपद मेरठ।

सख्या 1056 / एस0टी0-मवाना / 2025

दिनांक: 18 अक्टूबर, 2025

विषय: मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0संख्या-595/2022 (IA NO-04/2024 & I.A No 07/2024) सरिता सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 19.08.2025 के अनुपालन के संबंध में।

अपर जिलाधिकारी (प्रशासन)
मेरठ।

महोदय,

कृपया उपर्युक्त विषयक मा0 न्यायालय राष्ट्रीय हरित अधिकरण में योजित ओ0ए0संख्या-595/2022 (IA NO-04/2024 & I.A No 07/2024) सरिता सिंह बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 19.08.2025 के बिन्दु संख्या-04 से 09 व 12 में निम्नवत् आदेश पारित किया गया है-

4. *Vide order dated 11.02.2025, this Tribunal had directed the Chief Secretary, Government of U.P. to place the matter before the Government of U.P. for taking appropriate decision with regard to resettlement of the eligible families expeditiously and learned Amicus Curiae was also requested to file his report.*
5. *Learned counsel for respondents no. 1, 2 and 4 seeks five months' time for submission of the compliance affidavit by the Chief Secretary, Government of U.P. in terms of above said order.*
6. *Interim Action Taken Report may be filed by the Chief Secretary, Government of U.P. within two months and further extension of time will be granted on the basis of assessment thereof.*
7. *Learned Amicus Curie has submitted that he could not visit the site due to pendency of action for resettlement of eligible families to be taken by respondents and he also seeks time to visit the site and submit his report.*
8. *Learned Amicus Curie may visit the land in question and submit his report giving his observations/ recommendations/suggestions within two months.*
9. *The District Magistrate, Meerut, the DFO, Meerut, the Senior Superintendent of Police, Meerut and the Regional Officer, UPPCB, Meerut are directed to extend requisite cooperation and also coordination to the learned Amicus Curiae at the time of his visit and the Senior Superintendent of Police, Meerut is also directed to provide requisite security/police assistance as may be required at the time of his visit.*
12. *Respondent no. 2- DFO, Meerut and respondent no. 4- District Magistrate, Meerut are directed to file further reports giving all requisite details regarding implementation of action plan for utilization of above mentioned land (which was made free from encroachment), alongwith photographs/video clips in support thereof, within 2 months.*

उपरोक्त आदेश के अनुपालन में तहसीलदार मवाना की आख्या दिनांक 17.10.2025 द्वारा अवगत कराया गया कि मा0 न्यायालय द्वारा पारित आदेश के बिन्दु संख्या 04, 07, 08 व 09 के अनुपालन में विद्वान न्यायमित्र (Amicus Curie) द्वारा दिनांक 15.10.2025 को ग्राम नंगला गोसाई में स्थित झील भूमि का दौरा किया गया। जिसमें विद्वान न्यायमित्र (Amicus Curie) का राजस्व टीम द्वारा पूर्ण सहयोग किया गया। (संलग्नक-1 मौके की फोटो)

मा0 न्यायालय द्वारा पारित आदेश के बिन्दु संख्या 05 व 06 के अनुपालन में सादर अवगत कराना है कि ग्राम नंगला गोसाई में निवासरत बंगाली परिवारों को अन्यत्र स्थान पर बसाये जाने हेतु कार्यालय विशेष सचिव, उ0प्र0 शासन महोदय के पत्र संख्या 842/एक-6-2025 राजस्व अनुभाग-6 लखनऊ दिनांक 08.10.2025, जिसमें जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गोसाई में झील की भूमि पर बसे 107 हिन्दु बंगाली परिवारों को अन्यत्र पुनर्वासित किये जाने के सम्बन्ध में जनपद कानपुर देहात के ग्राम भैंसाया, तहसील रसूलाबाद में पुनर्वासन विभाग के नाम उपलब्ध भूमि (लगभग 50 एकड़) में उक्त 107 बंगाली परिवारों की अद्यतन स्थिति सूची सहित पुनर्वासन हेतु प्रस्ताव मा0 शासन को उपलब्ध कराने हेतु निर्देशित किया गया था, के अनुपालन में ग्राम नंगला गोसाई परगना किटौर तहसील मवाना में झील की भूमि पर बसे 107 हिन्दु बंगाली परिवारों को जनपद कानपुर देहात के ग्राम भैंसाया, तहसील रसूलाबाद में बसाये जाने हेतु उक्त 107 बंगाली परिवारों का स्थलीय सत्यापन कर प्रस्ताव मा0 शासन को उपलब्ध कराये जाने हेतु महोदय के कार्यालय के पत्रांक

1041दिनांक 10.10.2025 द्वारा अपरजिलाधिकारी (प्रशासन) मेरठ महोदय को प्रेषित कर दिया गया है। (संलग्नक-2)

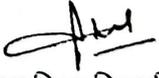
उपरोक्त के अतिरिक्त मा० न्यायालय द्वारा पारित आदेश के बिन्दु संख्या 12 के अनुपालन में ग्राम नंगला गौसाई परगना किठौर तहसील मवाना में स्थित झील के खसरा नम्बरान का भौतिक सत्यापन ड्रोन से कराया गया, जिसमें ड्रोन सर्वे से प्राप्त फोटोग्राफ एवं वीडियो द्वारा समस्त झील के मौके की स्थिति का विवरण निम्नवत है-

क्र०	खसरा सं०	अभिलेख खतीनी में अंकित रकबा (है० में)	अतिक्रमण मुक्त रकबा (है० में)	अतिक्रमण युक्त रकबा (है० में)	अतिक्रमण मुक्त कराया गया रकबा (है० में)	यदि रथाई कब्जा का प्रकार/रकबा (है० में)	अन्य विवरण
1	2	3	4	5	6	7	8
1	538मि०	0.4050	0.4050	-	-	-	सम्पूर्ण रकबा अतिक्रमणमुक्त है।
2	569मि०	39.1150	37.6991	1.4159है०	-	आबादी / 1.4159है०	उक्त खसरा नम्बर के रकबा 37.6991है० अतिक्रमणमुक्त है तथा शेष रकबा 1.4159है० पर बंगाली परिवार द्वारा कच्चे/पक्के मकान के रूप में आबादी बनी हुई है।
3	571/1/1मि०	1.9600	1.9600	-	-	-	सम्पूर्ण रकबा अतिक्रमणमुक्त है।
4	572मि०	14.8840	14.3499	0.5341है०	-	आबादी / 0.5341है०	उक्त खसरा नम्बर के रकबा 14.3499है० अतिक्रमणमुक्त है तथा शेष रकबा 0.5341है० पर बंगाली परिवार द्वारा कच्चे/पक्के मकान के रूप में आबादी बनी हुई है।
5	600मि०	14.0620	14.0620	-	-	-	सम्पूर्ण रकबा अतिक्रमणमुक्त है।
6	602/1	0.6320	0.6320	-	-	-	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
7	607/2/1	0.0250	0.0250	-	-	-	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
8	624/1मि०	0.1770	0.1770	-	-	-	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
9	622मि०	0.2280	0.2280	-	-	-	मौके पर सम्पूर्ण रकबा अतिक्रमणमुक्त है।
	09	71.4880	69.538	-	-	1.9500	

उपरोक्त तालिकानुसार महोदय को सादर अवगत कराना है कि राजस्व अभिलेखों में दर्ज ग्राम नंगला गौसाई परगना हरिनापुर तहसील मवाना में स्थित झील के कुल 09 खसरा नम्बरान कुल रकबा 71.488है० में से रकबा 69.538है० अतिक्रमणमुक्त है, जिस पर जंगली घास एवं वन लगे हुए हैं। किसी प्रकार का कोई स्थायी अतिक्रमण रकबा 69.538है० पर नहीं पाया गया है। (संलग्नक-3 ड्रोन फोटो)

ग्राम नंगला गोसाई तहसील मवाना जनपद मेरठ में झील की भूमि पर बसे 107 परिवारों को जनपद कानपुर देहात में पुनर्वासित किये जाने हेतु मा० शासन स्तर पर प्रक्रिया प्रचलित है।

अतः आख्या अग्रिम कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।


उपजिलाधिकारी
मवाना।

प्रतिरिपि-उपरोक्त

--: जिलाधिकारी मेरठ महोदय को सादर अवलोकनार्थ प्रेषित।


उपजिलाधिकारी
मवाना।



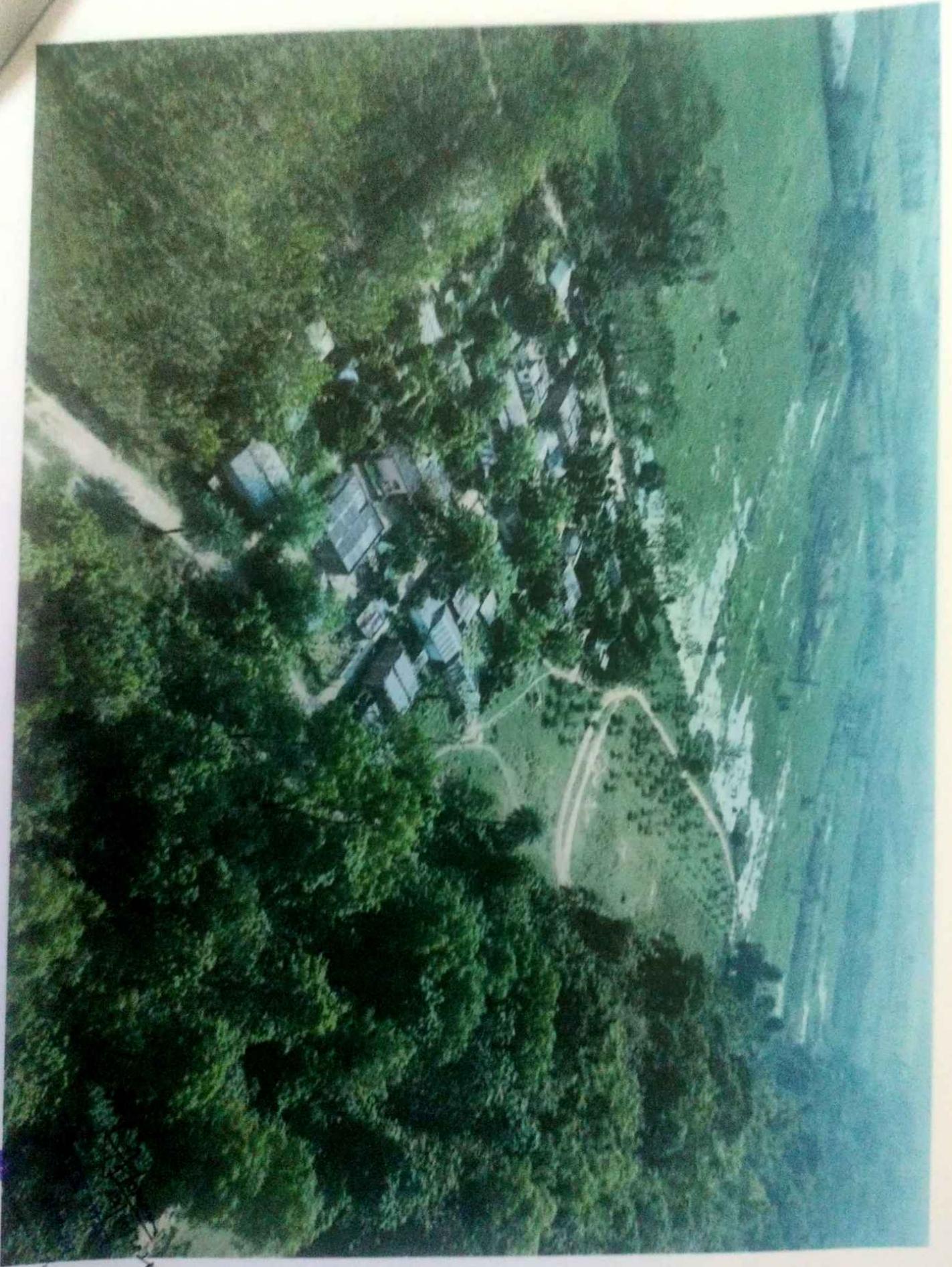




महेश्वर
श्री १५
१५



10-11-2011
 10-11-2011
 10-11-2011

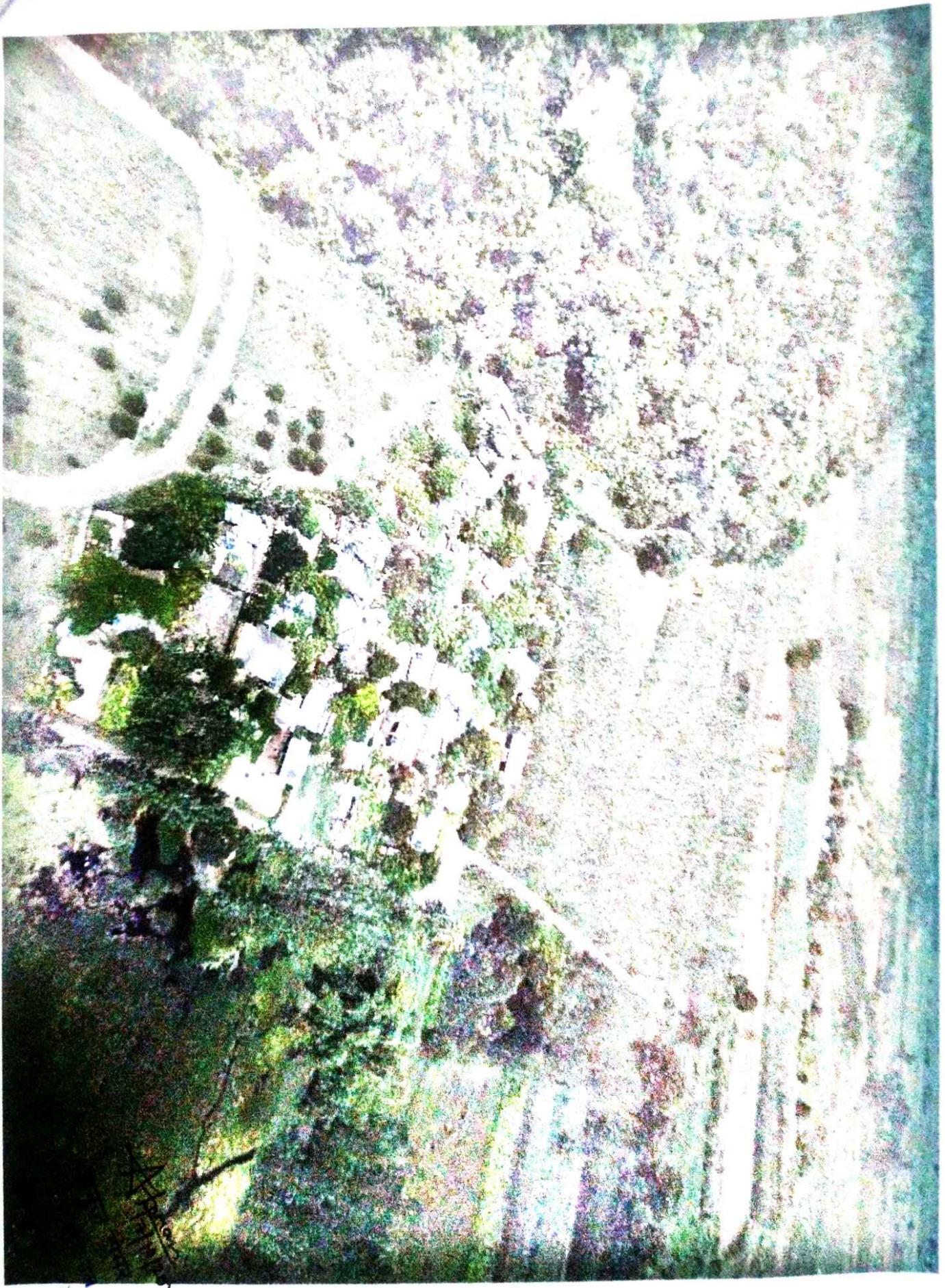




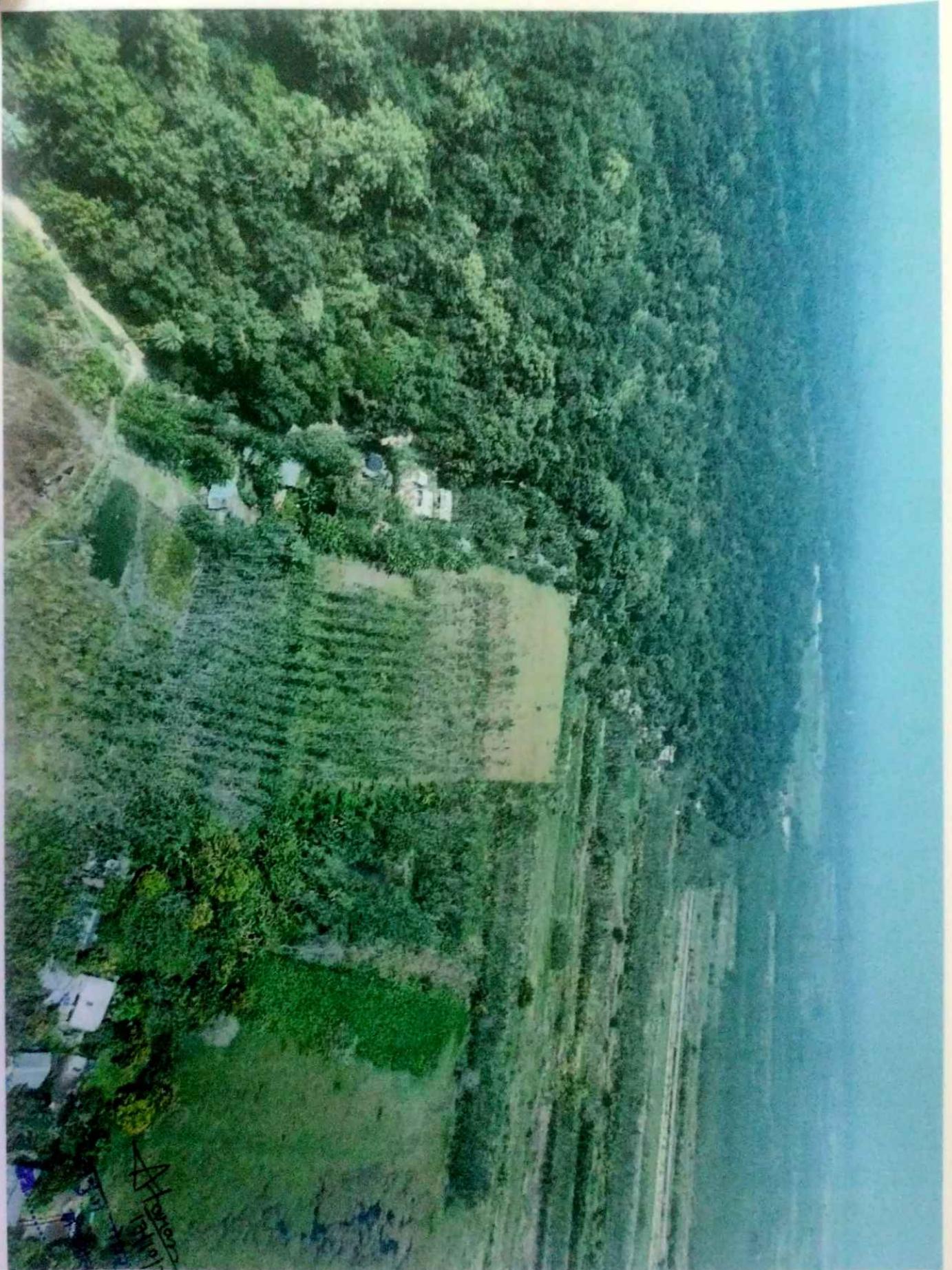
Handwritten text in the bottom left corner of the photograph, possibly a location name or date, written in a cursive script.



Handwritten text, possibly a name or location, written in dark ink at the bottom left of the photograph.



Handwritten markings, possibly initials or a signature, in the bottom left corner of the page.



Handwritten text in the bottom left corner of the photograph, including a star symbol and some illegible characters.

Annex-2

संख्या- 842 / एक-6-2025

25/E.R.K
ADM (E)

प्रेषक,

भवानी सिंह खंगारौत,
विशेष सचिव,
30प्र0 शासन।

सेवा में,

✓ जिलाधिकारी,
कानपुर देहात।जिलाधिकारी
मेरठ।

14/10/25

राजस्व अनुभाग-6

लखनऊ: दिनांक 08 अक्टूबर, 2025

विषय:- जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को अन्यत्र पुनर्वासित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक मुख्य सचिव महोदय की अध्यक्षता में दिनांक 24.09.2025 को सम्पन्न बैठक में दिये गये निर्देशों के क्रम में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद कानपुर देहात के ग्राम भैसाया, तहसील रसूलाबाद में पुनर्वासन विभाग के नाम उपलब्ध भूमि (लगभग 50 एकड़) में जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को प्रति परिवार 0.50 एकड़ आवंटित कर पुनर्वासित किये जाने हेतु ले-आउट प्लान व भूमि से संबंधित अभिलेखों की छाया प्रतियाँ शासन को तीन दिन में अवश्यमेव उपलब्ध कराने का कष्ट करें।

भवदीय,

11/10/25

(भवानी सिंह खंगारौत)

विशेष सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि जिलाधिकारी, मेरठ को इस निर्देश के साथ प्रेषित कि कृपया जिलाधिकारी, कानपुर देहात से परस्पर समन्वय स्थापित कर जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों की अद्यतन सूची सहित पुनर्वासन हेतु प्रस्ताव शासन को तीन दिन में उपलब्ध कराने का कष्ट करें।

445

LRC

आज्ञा से,

(भवानी सिंह खंगारौत)

विशेष सचिव।

जिलाधिकारी (प्रशासनी)

16-10-25

Annex-3

प्रषक,

जिलाधिकारी,
मेरठ।

सेवा में,

विशेष सचिव,
उ० प्र०, शासन,
राजस्व अनुभाग-6, लखनऊ।

पत्रांक:- 861 /सात-भूलेख/एल०आर०सी०/2025-26

दिनांक:- 11-10-2025

महोदय,

कृपया उ०प्र० शासन के पत्र संख्या-842/एक-6-2025 राजस्व अनुभाग-6, लखनऊ दिनांक 08-10-2025 का सन्दर्भ ग्रहण करें, जिसके अन्तर्गत जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को अन्यत्र पुनर्वासित किये जाने के सम्बन्ध में जनपद कानपुर देहात के ग्राम भैसाया, तहसील रसूलाबाद में पुनर्वासन विभाग के नाम उपलब्ध भूमि (लगभग 50 एकड़) में उक्त 107 हिन्दू बंगाली परिवारों की अघतन स्थिति सूची सहित पुनर्वासन हेतु प्रस्ताव उपलब्ध कराने हेतु निर्देशित किया गया है।

इस सम्बन्ध में अवगत कराना है कि उप जिलाधिकारी, मवाना से आख्या पत्र संख्या-1041/एस०टी०-मवाना/2025 दिनांक 10-10-2025 प्राप्त की गयी है, जिसमें अवगत कराया गया है कि ग्राम नंगला गौसाई परगना किठौर तहसील मवाना में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को जनपद कानपुर देहात के ग्राम भैसाया, तहसील रसूलाबाद में बसाये जाने हेतु उक्त 107 बंगाली परिवारों का स्थलीय सत्यापन किया गया। जिसमें कुल 107 परिवारों में से 102 परिवारों के मुखिया अथवा परिवारजनों के हस्ताक्षर सत्यापन सूची पर कराये गये हैं, जिनके क्रमांक यथा 01 से 33 तक, क्रमांक 35 से 39 तक, क्रमांक 41 से 81 तक, क्रमांक 83 से 87 तक व 89 तथा क्रमांक 91 से 107 तक है।

इसके अतिरिक्त सूची में अंकित क्रमांक 34 पर दलीप मण्डल पुत्र शिवपद मण्डल (दूरभाष पर वार्ता नहीं हो पायी), क्रमांक 40 पर रवीन हालदार पुत्र संतोष हालदार (दूरभाष पर हुई वार्ता में मजदूरी हेतु रूद्रपुर उत्तराखण्ड में होना बताया गया), क्रमांक 82 पर हंरोसित पुत्र मेघनाथ (दूरभाष पर हुई वार्ता में मजदूरी हेतु बैंगलौर में होना बताया गया है), क्रमांक 88 पर निखिल राय पुत्र विनोद राय (दूरभाष पर वार्ता नहीं हो पायी) के सम्बन्ध में मजदूरी हेतु बाहर जाना बताया गया तथा सूची में क्रमांक 90 पर कौशिक पुत्र कुन्ज की मृत्यु हो चुकी है तथा परिवार के शेष सदस्य के बाहर निवासरत है, जिनसे सम्पर्क नहीं हो पाया है।

अतः ग्राम नंगला गौसाई परगना किठौर तहसील मवाना में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को जनपद कानपुर देहात के ग्राम भैसाया, तहसील रसूलाबाद में पुनर्वासित किये जाने हेतु अघतन सूची सहित प्रस्ताव संस्तुति सहित प्रेषित है।

सलग्रक-उपरोक्तानुसार।

भवदीय

(डा० वी० के० सिंह),
जिलाधिकारी मेरठ।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1 - आयुक्त, मेरठ मण्डल मेरठ को सादर सूचनार्थ प्रेषित।
- 2 - जिलाधिकारी कानपुर देहात को जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को पुनर्वासित किये जाने के सम्बन्ध में अघतन सूची उपलब्ध कराये जाने हेतु।

(डा० वी० के० सिंह),
जिलाधिकारी मेरठ।

संख्या-872/एक-8/2025

W. P. U.

K. U. T.

M. U. T.

प्रेषक,

राम केवल,
सचिव,
डोपड शासन।

सेवा में,

जिलाधिकारी,
मेरठ।

ADM(E)

- 8/10/25

जिलाधिकारी/जिला मजिस्ट्रेट
मेरठ। 24/10/2025

राजस्व अनुभाग-6

लखनऊ: दिनांक 21 अक्टूबर, 2025

विषय:- जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को अन्यत्र पुनर्वासित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-870/सात-भूलेख/एल0आर0सी0/2025-26, दिनांक 16.10.2025 का कृपया संदर्भ ग्रहण करें, जिसके द्वारा जनपद मेरठ की तहसील मवाना स्थित ग्राम नंगला गौसाई में झील की भूमि पर बसे 107 हिन्दू बंगाली परिवारों को जनपद कानपुर देहात की तहसील रसूलाबाद में ग्राम भैसाया में पुनर्वासित किये जाने हेतु आख्या/परिवारों की सूची उपलब्ध करायी गयी है।

2- अवगत कराना है जिलाधिकारी, कानपुर देहात के पत्र दिनांक 13.10.2025 द्वारा प्रश्नगत परिवारों को ग्राम भैसाया, तहसील रसूलाबाद, जनपद कानपुर देहात में पुनर्वास विभाग के नाम अंकित भूमि में से 11.1375 हे० भूमि में 55 परिवारों तथा ग्राम ताजपुर तरसौली में पुनर्वास विभाग के नाम अंकित कुल रिक्त भूमि 10.530 हे० भूमि में 52 परिवारों को भूमि आवंटित कर पुनर्वासित किये जाने का प्रस्ताव उपलब्ध कराया गया है, जिसके क्रम में आवृत्त परिवारों को पुनर्वासित किये जाने के संबंध में की जा रही कार्यवाही में समय लगना सम्भावित है।

3- अतएव इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद संख्या-595/2022 में सुनवाई हेतु निर्धारित तिथि 27.10.2025 को मा० अधिकरण को प्रकरण की समग्र स्थिति से अवगत कराते हुए दो माह का समय प्रदान किये जाने का अनुरोध करने का कष्ट करें।

भवदीय,

Ram
(राम केवल)
सचिव।